

challenged the resolution dated 19.11.2007 and appointment is of the year 2007. After much delay, the same has not been challenged and on that ground the writ petition is fit to be dismissed. He further submits that post of Aganwari Sevika is not a civil post and the Writ Court may not pass order under Article 226 of Constitution of India.

In view of above facts, without going into the merit of the case and as the representation of the petitioner is pending before the Deputy Commissioner, the petitioner is directed to approach the Deputy Commissioner by way of filing fresh representation. The Deputy Commissioner will decide the representation in accordance with Rule, Regulation and Guideline and the law prevailing in this regard within a period of eight weeks.

With the aforesaid direction, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit